

Safe drinking water in encephalitis affected districts

1737. SHRI ARVIND KUMAR SINGH:

SHRIMATI KUSUM RAI:

SHRI PRABHAT JHA:

Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

(a) whether Government has allocated Rs 525 crores for safe drinking water in encephalitis affected districts of eastern States of the country including Uttar Pradesh and Bihar;

(b) if so, the details thereof, State-wise;

(c) the details of the funds released so far, State-wise;

(d) the details of facilities likely to be created for provision of safe drinking water in encephalitis affected districts of the country;

(e) whether the funds allocated is sufficient for provision of safe drinking water in these districts;

(f) if so, the details thereof;

(g) if not, whether Government would raise the allocation; and

(h) if not, the reasons therefor?

THE MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): (a) In the year 2012-13, out of the total allocation of funds under National Rural Drinking Water Mission (NRDWP), 5% of funds *i.e.* Rs. 525 crore, has been earmarked for allocation to those States, including Uttar Pradesh and Bihar, which face problems of chemical contamination in drinking water and which have Japanese Encephalitis and Acute Encephalitis Syndrome (JE/AES) affected high priority districts.

(b) and (c) The details of the allocation and the funds released to the States under this component, is given in Statement (*See below*).

(d) In JE/AES affected districts, States can take up activities like conversion of public shallow hand pumps to India Mark II/III hand pumps, provision of mini-water supply through Stand posts, regular chlorination of affected sources, providing proper platforms for hand pumps/borewells, soakage pits etc. apart from awareness generation and solid and liquid waste management.

(e) and (f) This allocation is in addition to the normal allocation under NRDWP to the States from which upto 67% of the allocation can be used for provision of safe drinking water, including in these districts.

(g) and (h) Does not arise.

Statement

*Allocation and Release under NRDWP earmarked component
for WQ 2012-13 as on 24/08/2012*

Sl. No.	State	Water Quality (5%) Fund			(Rs. In Cr.)	
		Total earmarked for Water Quality 5% Fund	Allocation for Chemical contamination	Release for Chemical contamination	Allocation for Bacteriological contamination	Release for Bacteriological contamination
1	2	3	4	5	6	7
1.	Bihar	60.90	53.64	0.00	7.26	0.00
2.	Chhattisgarh	2.10	2.10	0.00	0.00	0.00
3.	Jharkhand	0.84	0.84	0.00	0.00	0.00
4.	Kerala	4.83	4.83	0.00	0.00	0.00
5.	Madhya Pradesh	14.75	14.75	0.00	0.00	0.00
6.	Maharashtra	33.13	33.13	0.00	0.00	0.00
7.	Orissa	5.57	5.57	0.00	0.00	0.00
8.	Punjab	0.26	0.26	0.00	0.00	0.00
9.	Tamil Nadu	5.30	0.22	0.00	5.08	2.29
10.	Uttar Pradesh	124.85	11.35	0.00	113.49	51.07
11.	Uttarakhand	0.05	0.05	0.00	0.00	0.00
12.	West Bengal	110.88	107.06	0.00	3.82	1.72
13.	Andhra Pradesh	4.25	4.25	0.00	0.00	0.00
14.	Gujarat	3.05	3.05	0.00	0.00	0.00

1	2	3	4	5	6	7
15.	Haryana	0.89	0.89	0.00	0.00	0.00
16.	Jammu and Kashmir	0.11	0.11	0.00	0.00	0.00
17.	Karnataka	53.39	53.39	0.00	0.00	0.00
18.	Rajasthan	68.93	68.93	0.00	0.00	0.00
19.	Assam	29.35	27.75	0.00	1.60	0.00
20.	Meghalaya	0.05	0.05	0.00	0.00	0.00
21.	Nagaland	0.11	0.11	0.00	0.00	0.00
22.	Tripura	1.42	1.42	0.00	0.00	0.00
TOTAL		525.00	393.75	0.00	131.25	55.08

Right of access to drinking water

1738. SHRI P. BHATTACHARYA: Will the Minister of DRINKING WATER AND SANITATION be pleased to state:

- (a) whether Government is aware about the acute shortage of drinking water in many parts of the country;
- (b) if so, the steps taken by Government to provide adequate quantum of drinking water to such States;
- (c) whether it is also a fact that Government is determined to declare Right to Water as a basic right;
- (d) if so, the details thereof; and
- (e) the time by which Government would provide potable water across the country including West Bengal within a time-frame work?

THE MINISTER OF DRINKING WATER AND SANITATION (SHRI JAIRAM RAMESH): (a) and (b) Yes, Sir. The Ministry of Drinking Water and Sanitation maintains, data regarding coverage of drinking water supply, habitation wise. As per the data entered by the States on the online Integrated Management Information System (IMIS) of the Ministry (as on 1.4.2012) the habitations which are partially covered with drinking water facility *i.e.* with less than 40 litres per capita per day is given in Statement (*See* below).